

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.848 /(MAH)/2017
CA No.

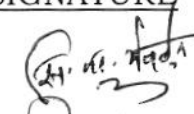

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017


NAME OF THE PARTIES: Pratibha Textile Industries
V/s.
J. J. Fabrics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	S. M. Yeole	Adv. for petitioner	
2	L. B. Nankar	Proponent	 Adv. 1/5/17

ORDER

T.C.P. No. 848/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative for the Petitioner is present.
2. The matter is listed for the first time today.
3. This is a case of Operational Creditor. Form No. 5 is on record, according to which the debt amount is Rs. 9,81,254/-.
4. The Petitioner has not informed the name of the Insolvency Professional.
5. From the side of the Petitioner, it is intimated that according to the latest development, vide Proceedings u/s 138 of the Negotiable Instruments Act, settlement is arrived at between the parties on 25.04.2017, according to which, Post Dated Cheques of the amount of Rs. 2,60,727/- have been promised to be paid to the Petitioner. 

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6. The Learned Counsel of the Petitioner stated that he undertakes the responsibility to serve a Notice on the Respondents on or before 22nd May, 2017 and also informed the name of the Interim Insolvency Professional.
7. The Petitioner can also rectify the amount of debt under Column (1) of Part (4) of Form No. 5.
8. To comply these directions now listed for hearing on **6th June, 2017**.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 01.05.2017